

DA 97/96

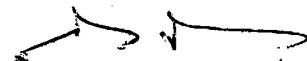
1

15.2.96

CM

Hon'ble Shri K.D. Saha, Member (A)

Adjourned to 4.4.96 for admission.


(K.D. Saha)

Member (A)

2/4.4.96

Shri B.S. Birwary 80(5)
Since the Division Bench is not available at present in this case, be adjourned sine die till the Division Bench is available.

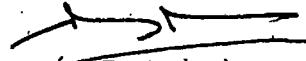

L. Ray
Registrar

3/08.10.96

None for the applicant.

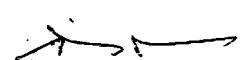
Adjourned to 26.11.1996 for admission.


(D. Purkayastha)
Member (J).


(K.D. Saha)
Member (A)

4./ 26.11.96. On the request made on behalf of the learned counsel for the applicant, list on 26.12.96 for hearing on admission.

/CBS/


(K.D. Saha)
Member (A)


(V.N. Mehrotra)
Vice-chairman

5./ 26.12.96. On the request made on behalf of the learned counsel for the applicant who is said to have gone out of station, the case is adjourned to 5.2.97 for admission.

/ DBS/

(K.D. Saha)

Member (A)

(V.N. Mehrotra)

Vice-chairman

@@@@

6

5.2.97

List on 21.3.97 for hearing on admission.

CM

V.N.M.
(V.N. Mehrotra)
Vice-Chairman

7

21.3.97

List on 2.6.97 for hearing on admission.

CM

V.N.M.
(V.N. Mehrotra)
Vice-Chairman

8/02.06.97

List on 13.08.1997 for hearing on admission.

SKJ

V.N.M.
(V.N. Mehrotra)
Vice-Chairman

9/13.08.97

List on 14.10.1997 for hearing on admission.

SKJ

V.N.M.
(V.N. Mehrotra)
Vice-Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA

Order Sheet

Original Application No. 97/96 199 in.....

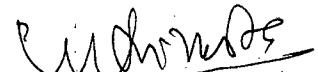
Applicant (s) Respondent (s)
Advocate for Applicant (s) Advocate for Respondent (s)

Note of Registry	Orders of the Tribunal
	<p>1./ 14.10.97.</p> <p>List it on 12.12.97 for hearing, on admission.</p> <p>CBS/ (V.N. Mehrotra) Vice-chairman</p>
	<p>2./ 12.12.97. List it on 19.2.98 for hearing (on admission).</p> <p>/CBS/ (V.N. Mehrotra) Vice-chairman</p>
	<p>3/19.02.98 Shri N.C.Verma, counsel for the applicant.</p> <p>Heard the learned counsel. The applicants are permitted to join in this O.A.</p> <p>2. no <u>Admit</u>. Issue notices to the respondents to file their reply within four weeks from now. Rejoinder, if any, may be filed within two weeks thereafter. Requisites to be filed within a week.</p> <p>List on 04.05.1998 before the Registrar for completion of pleadings.</p> <p>SKJ (L.R.K.Prasad) Member (A) (V.N. Mehrotra) Vice-Chairman</p>
4/4.5.1998	<p>None for the parties. Notices were issued to the respondents no.1 to 5 on 16.3.1998 but service reports in respect of respondent no. 4 and 5 only have been received and those of respondents no.1 to 3 are still awaited. Due to efflux of time notices upon the respondents no.1 to 3 deemed to have been served under order 5 Rule 19(A) of CPC. Written statement has not yet been filed. Four weeks further time is allowed to file W/s. List on 4.6.1998 for completion of records.</p>

5/4.6.1998

The learned counsel for the applicant Shri N.C.Verma is present. None for the respondents. W/s has not yet been filed. Four weeks further time as a last chance is allowed to file the same. List on 30.7.1998 for completion of records.

MPS.


(V.K.Srivastava)
Dy. Registrar

6/14.12.98 None for the parties. WS has not been filed, though 2 adjournments have already been granted. List the record on 21.12.98 before the Hon'ble bench for direction.

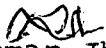
AKJ


(A.K.Verma)
Registrar

7/21.12.98

None for the applicant. The learned SSC for the respondents prays for and is allowed four weeks time to file W/s. Rejoinder may be filed within two weeks thereafter. List on 10.02.1999 for direction.

SKJ


(Lakshman Jha)
Member (J)

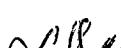

(L.R.K.Prasad)
Member (A)

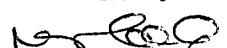
8/10.02.99

W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, maybe filed within two weeks thereafter.

List on 29.04.1999 for direction.

SKJ

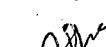

(Lakshman Jha)
Member (J)

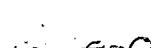

(L.R.K.Prasad)
Member (A)

9/29.4.99

None for the parties. List it on 29.6.99 for direction.

AKJ


(LAKSHMAN JHA)
MEMBER-J


(L.R.K.PRASAD)
MEMBER-A

OA - 97/96

10./ 29.6.99.

None for the either side. List it on 5.7.99
for hearing and ~~to~~ otherwise for disposal.

/CBS/

Sury
(S. NARAYAN)
VICE-CHAIRMAN

11/5.7.99 For want of time list it for hearing on 16.8.99

AKJ

L.R.K.Prasad
(L.R.K.PRASAD)
MEMBER(A)

Sury
(S.NARAYAN)
VICE-CHAIRMAN

12/16.8.1999

For want of time, list it for hearing
on 28.9.1999.

MHS.

Lakshman Jha
(Lakshman Jha)
Member (J)

L.R.K.Prasad
(L.R.K. Prasad)
Member (A)

13/28.9.99

Sh. A.K.Lal, counsel for the applicant.
None for the respondents.

This case ~~is~~ was admitted in Feb. 1998, till date
no WS has been filed. List it for hearing on 19.11.1999.
The respondents are at liberty to file WS before the next
~~date of appearing~~, failing which the matter will be disposed
of on the basis of available materials.

AKJ

L.Jha
(L.JHA)
MEMBER(J)

L.R.K.Prasad
(L.R.K.PRASAD)
MEMBER(A)

OA - 97/96

14./ 19.11.99.

List it on 18.1.2000 for hearing.

/CBS/

M.J.
(L. JHA)
MEMBER (J)

Say
(L.R.K. PRASAD)
MEMBER (A)

15/18.01.2000 For want of time, list it on
07.03.2000 for hearing.

SKJ

Say
(L. Hmingliana)
Member (A)

Say
(S. Narayan)
Vice-Chairman

16/07.03.2000 Shri N.C.Verma, counsel for the applicants.
Shri D.K.Jha, ASC for the respondents.

W/S not filed so far. Counsel appearing on
behalf of the respondents, however, submits that it would
be filed during the course of the day. Learned counsel
for the applicant prayed for time for filing rejoinder.

Let it be listed after six weeks ~~xxix~~ hence on 20.04.2000
for hearing. In the mean while, applicant may file rejoinder.

W/S filed
on 7.3.2000

N. TORNO

31.3.2000

Say
(L. Hmingliana)/M(A)

Say
(S. Narayan)/V.C.

17./ 20.4.2000.

None appears on the either side. W/S has already
been filed. Let it be listed on 26.6.2000 for hearing.

/CBS/

Say
(L.R.K. PRASAD)
MEMBER (A)

Say
(S. NARAYAN)
VICE-CHAIRMAN

18/26.6.2000

None appears for either of the parties.

As a last chance, list it for hearing on 28.7.2000.

MES.

(L. Hmingliana)
Member (A)

(Lakshman Jha)
Member (J)

19/28.7.2000

None for the parties

List it for hearing on 30.8.2000.

SKS

(L. Hmingliana)/M(A) (L. Jha)/M(J)

20

30.8.2000

CM

None for the applicant. Shri D.K.Jha is present for the respondents. List it on 9.11.2000 for hearing.

(L. Hmingliana)
M(A)

LSh
(L. Jha)
M(J)

21/09.11.2000 : None appears on behalf of the applicant.

Let it be listed on 17.11.2000 for hearing.

In case nobody appears on behalf of the applicant on the next date, it will be dismissed for default.

skj

(L. R. K. Prasad)/M(A)

(S. Narayan)/V.C.